



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

OA No. 060/01303/2017

Chandigarh, this the 15th day of January, 2020

CORAM: HON'BLE MR.SANJEEV KAUSHIK, MEMBER (J)

Bharpur Singh (Section Superintendent Officer Retd., Group 'C' Service), aged about 74 years, son of Sh. Gurcharan Singh, resident of House No. 963/1, Kaith Majri, Vishavkarama Mandir Road, Ambala City-134 002.

.....Applicant

BY ADVOCATE: SH. ARVINDER SINGH

VERSUS

1. Union of India, through its Secretary, Ministry of Communications & IT, Department of Telecommunications, Sanchar Bhawan, 20, Ashoka Road, New Delhi – 110 001.
2. Bharat Sanchar Nigam Limited through its General Manager, Harish Chandra Mathur Lane, Janpath, New Delhi-110 001.
3. Office of the Controller of Communication Accounts, Punjab Telecom Circle, Madhya Marg, Sector 27-A, Chandigarh-160 019, through its Accounts Officer (Pension).
4. Office of Chief General Manager (BSNL), Punjab Circle, Sanchar Sadan, Plot No. 2, Sector 34-A, Chandigarh-160 022 through DGM (Finance).

.....Respondents

**BY ADVOCATE: SH. B.B. SHARMA FOR RESPDTS. 1 & 3
SH. RAJESH GUPTA RESPDTS. FOR 2 & 4**

ORDER (ORAL)

MR. SANJEEV KAUSHIK, MEMBER(J):-

1. The present OA has been filed seeking issuance of directions to the respondents to recalculate the pension of the applicant in accordance with the instructions issued by Government of India vide its letter dated 06.04.2016 (Annexure A-2) whereby it has been decided that the revised



consolidated pension of pre-2006 pensioners shall not be lower than 50% of the minimum of the pay in the pay band and the Grade Pay corresponding to the pre-revised pay scale as per fitment table without pro-rata reduction of pension even if they had qualifying service of less than 33 years at the time of retirement.

2. Respondents have filed written statement. Admittedly, since no such order, complying with the instructions aforesated has been passed by the respondents, and as consented, and without commenting anything on merits, I dispose of this OA by directing the respondents to pass an order meeting out the prayer of the applicant in the OA by providing detailed calculation sheet as per law and keeping in view the indicated instructions. This exercise be carried out within two months from the date of receipt of a certified copy of this order. The order so passed, be duly communicated to the applicant. No costs.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 15.01.2020

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